

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.62739 of 2024**

Arising Out of PS. Case No.-83 Year-2023 Thana- LAUKAHA District- Madhubani

BANSILAL YADAV @ GAUTAM KUMAR YADAV S/o Late Harihar Yadav
Resident of village- Sahorwa Ps- Laukaha Dist- Madhubani

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Rajendra Narain, Sr. Advocate
Mr. Jay Ram Prasad, Advocate

For the Opposite Party/s : Mr. Shyam Kumar Singh, APP

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

5 18-07-2025

Heard learned counsels for the parties.

2. Petitioner is seeking for bail in connection with Sessions Trial No.675 of 2023 (arising out of Laukaha P.S. Case No.83 of 2023) registered for the offences under Sections 147, 148, 149, 341, 323, 324, 307, 302, 120(B), 504 of the Indian Penal Code.

3. Earlier the prayer for bail of the petitioner was rejected by this Court on 13.12.2023 passed in Cr. Misc. No.66935 of 2023

4. From the report it appears that it is accused persons who are delaying the trial.

5. In these circumstances, no ground for reviewing the order dated 13.12.2023 passed in Cr. Misc. No.66935 of



2023 is made out. Accordingly, this application stands
dismissed.

(Sandeep Kumar, J)

shikha/-

U		T	
---	--	---	--

